

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 215  
IB-148/ND/2020

**IN THE MATTER OF:**

**M/s. SKG Assets and Holding Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. RFB Latex Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 06.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :**

**For the Respondent/ Corporate-debtor :**

**ORDER**

None appeared at the time of Virtual Hearing of the matter on behalf of both the parties, therefore, in the interest of justice, matter is adjourned to **05.02.2021.**

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**